

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall):

1956-57.	6
1957-58.	1
(so far).	

Library Movement

366. Sardar Iqbal Singh: Will the Minister of Education and Scientific Research be pleased to state:

(a) the amount of grant given to Punjab for encouraging library movement in the State during the period from 1950-51 to 1956-57; and

(b) the number of libraries opened there with the above assistance, during the same period?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) Rs. 11,22,275 were given for setting up 7 Libraries.

(b) Five libraries were actually opened, and an expenditure of Rs. 6,24,302 was incurred.

Military Field Firing Ranges

367. Sardar Iqbal Singh: Will the Minister of Defence be pleased to state:

(a) the number of the villages acquired by Government for military field firing ranges during 1956 and 1957;

(b) the total population and the area affected;

(c) the alternative accommodation and compensation given;

(d) the cases decided and the cases still pending; and

(e) the causes for delay?

The Deputy Minister of Defence (Sardar Mathia): (a) During 1956, land appurtenant to 23 villages was acquired for Military Field Firing Ranges. No land has been acquired for this purpose in 1957.

(b) The total population and area affected are about 7,000 and 30,500 acres, respectively.

(c), (d) and (e). The land was acquired under the Land Acquisition Act, 1894, under which the land-owners are entitled to get only compensation for the acquired land. The are not entitled to any alternative accommodation. The Government have accepted the Collector's award regarding the amount of compensation and orders authorising the payment of the same will be issued shortly. After the issue of the orders, the responsibility for the payment of compensation will rest with the State Government. However, in order to avoid hardship to the land-owners, the State Government have been authorised to make "on account" payments to the extent of Rs. 30 lakhs.

12 hrs.

MOTION FOR ADJOURNMENT

DISTURBANCES IN RAMANADAPURAM DISTRICT

Mr. Speaker: On the 11th November, Shri B. C. Kamble sought to move an adjournment motion regarding the disturbances in Ramanadapuram District in Madras State. After hearing the hon. Minister for Home Affairs, I stated that the motion would stand over and after considering all aspects of it, I would give my ruling on its admissibility.

I have since considered that matter. The motion seeks to raise an issue of law and order besides some amenities to the Scheduled Castes who have been affected. So far as law and order is concerned, it is exclusively the responsibility of the State Government. I, therefore, disallow that portion.

If it was the intention of the Member to discuss the question of safeguards, etc. and amenities provided for those who have been affected, the matter could be raised in

the debate on the Report of the Commissioner for Scheduled Castes and Tribes which is to be held during this session. I will consider the advisability of setting apart a separate day for the discussion of the inconveniences suffered by those victims in the Ramanadapuram riots. Normally I allow only that amount of time that is allotted for a non-official day, not more than 2½ hours. A full day will be allotted for discussion of the report of the Scheduled Castes and Tribes and I cut it short to 2½ hours. In addition to a full day that is allotted, I shall try to give some more time especially with regard to this matter. Whatever be the inconveniences, whatever any Member has to say with respect to the Ramanadapuram riots and these victims, the inconveniences suffered by these people, the safeguards, and whatever has to be done hereafter in the future, all that I will allow. In addition to the time allotted I will consider the advisability of allotting more time. There will be a full dress debate on that matter. I disallow this motion.

Shri B. S. Murthy (Kakinada—Reserved—Sch. Castes): I bow to your ruling. We have to discuss two reports, not one report. Last time, you allowed one day for one report. Therefore, two reports, two days plus some more time for discussing the Ramandapuram riots. I know you are also agitated about this.

The Minister of State in the Ministry of Home Affairs (Shri Datar): May I point out, Sir, it was true that there was an intention to have a debate on both the reports. But, I do not know whether we have placed a copy on the Table of the House so far as the Second report is concerned.

Some Hon. Members: Not yet.

Shri Datar: We must also have some time for getting the reactions of the State Governments so far as the recommendations or points made out by the Commission are concerned.

In these circumstances, I suggest that we might consider or debate the report for the earlier year holding this debate for the next session.

Shri B. S. Murthy: May I submit Sir, last time, it was on the specific understanding that both the reports will be discussed, we did not press for that. You know that. Now, the hon. Minister comes and says, let this discussion be postponed.

Mr. Speaker: No, no. There has been some misunderstanding. The hon. Member who is interested in this subject will have two opportunities. It was originally thought for that reason that the other report should also be ready. The hon. Minister feels that though the report is ready and can be placed, he would like to gather the opinion of the various State Governments before the debate is held in this House. I find, in view of what Shri B. S. Murthy has stated, there must be twice the time allotted because there are two reports, and the first report will be considered independent of the second report, to avoid this matter being taken up next session. I do not want this matter to be held over till the next session or wait for the presentation of the second report.

Shri Datar: So far as the presentation of the report is concerned, we shall do it very soon.

Mr. Speaker: If both of them can be taken up together, I shall try to give some more time.

Shri Surendranath Dwivedy (Kendrapara): He does not agree to the reports being taken up.

Mr. Speaker: Order, order. As soon as it is placed on the Table of the House, it is open to this House to look into this matter and decide and make its decision. The opinions of the various Governments will come in later. I thought he was withholding the report until the opinions of the various Governments are gathered. If the report is placed

[Mr. Speaker]

on the Table of the House, it is in the hands of the House and we can get these reports discussed, not only the first report, but also the second report and the Ramanadapuram riots.

Shri B. S. Murthy: Thank you.

Shri Jaipal Singh (Ranchi West—Reserved—Sch. Tribes): Now, Sir, for the first time a new excuse is being brought forward to put off this debate. It has been bad enough to put it off when there is a constitutional duty on the part of the Special Officer to report to the President and for that report to be submitted to us. In the past, never once has the question of the reaction of the States been raised either to expedite the debate on it or to delay it. We are not concerned with the reaction of the States. Those reactions can be embodied in the next report. Our debate will relate to the report itself. Therefore, I do submit that it is a very lame excuse for doing us out of something in which the entire House is deeply interested. The sooner we debate it and the longer the hours, the better.

Mr. Speaker: I shall fix a date as early as possible. I request the hon. Minister to lay the report as soon as possible on the Table of the House. Both will be taken together. Matters relating to Ramanadapuram riots and those persons who have suffered can also be allowed. I shall try to consider the advisability of extending the time which is normally allowed to this by a few more hours.

Shri Sonavane (Sholapur—Reserved—Sch. Castes): There two reports are being considered and discussed together. Last time one day was allotted for the report of 1955. Now, the 1956 report is also to be considered. Thus two days should be given plus some more time for the discussion of Ramanadapuram incidents. Ramanadapuram incidents should be treated separate from the discussion of the report. Some such

arrangement should be arrived at. I request that you will be pleased to consider that.

Mr. Speaker: I will consider.

PAPER LAID ON THE TABLE

ANNUAL REPORT OF THE COAL BOARD

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of the Annual Report of the Coal Board for the year 1956-57. [Placed in Library. See No. LT-358/57].

BUSINESS ADVISORY COMMITTEE

ELEVENTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to move:

"That this House agrees with the Eleventh Report of the Business Advisory Committee presented to the House on the 15th November, 1957."

Mr. Speaker: I shall now put this motion to the House.

The motion was adopted.

PAPERS LAID ON THE TABLE

REPORT OF THE MAGISTERIAL ENQUIRY INTO THE EXPLOSION AT KATPADI AND REPORTS OF INSPECTORS OF EXPLOSIVES INTO OTHER EXPLOSIONS, ETC.

The Deputy Minister of Railways (Shri Shah Nawaz Khan): With your permission, Sir, I beg to lay on the Table of the House a copy of each of the following documents:

- (1) Report of the Magisterial Enquiry into the explosion at Katpadi, ordered by the State Government of Madras. [Placed in Library. See No. LT-360/57].